

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB- 1345/ND/2019

In the matter of :
Nextgen Procon (P) Limited

.. PETITIONER

SECTION

Under Section 59 of IBC, 2016

Order delivered on 03.6.2019

Coram :

Sh. R. Varadharajan,
Hon'ble Member (Judicial)
Ms. DeepaKrishan,
Hon'ble Member (Technical)

For the Petitioner /Op. Creditor : Mr. Prashant Jain, Mr. Arpit Dwivedi, Advocates

For the Respondent/Corporate Debtor :

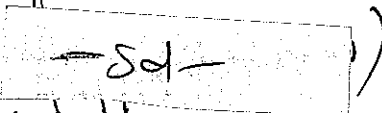
ORDER

Learned Counsel for the petitioner is present. The Petitioner is directed to file a Memo in relation to the several compliances as made in the application along with the dates of compliances as well as point out the Sections and sub Sections and the Regulations which have been complied on the respective dates and indicating the Annexure numbers and page numbers in the typed set.

Let the notice be issued to the ROC as well as Income tax Department within 2 weeks from today.

Post the matter on 25.7.2019.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit